

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal No. 49 of 2011**

**Dated : 29<sup>th</sup> July, 2011**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Reliance Infrastructure Limited**

**... Appellant(s)**

**Versus**

**M.E.R.C. & Anr.**

**....Respondent(s)**

**Counsel for the Appellant(s):**

**Mr. Hasan Murtaza**

**Counsel for the Respondent(s):**

**Ms. Shikha Ohri Vashishth for R.2**

**ORDER**

The learned counsel for the Appellant submits that the Appeal has become infructuous and seeks permission to withdraw the Appeal.

Permission is granted. Accordingly, the Appeal is dismissed as withdrawn.

**( Rakesh Nath )**  
**Technical Member**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**

**TS/KS**